

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SHREE GEETA TEXTILE
MILLS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shree Geeta Textile Mills Private Limited
2. Date of incorporation of corporate debtor	30.07.2008
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17309MP2008PTC020987
5. Address of the registered office and principal office (if any) of corporate debtor	295/2, Gram Amagird, Alamganj Ganpati Naka, Burhanpur, Madhya Pradesh, India, 450331
6. Insolvency commencement date in respect of corporate debtor	13.11.2024- Date of NCLT order 14.11.2024- Date of receipt of order by IRP
7. Estimated date of closure of insolvency resolution process	13.05.2025 (Being 180 days from the date of receipt of order by IRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta IBBI/IPA-002/IP-N00984/2020-2021/13133
9. Address and e-mail of the interim resolution professional, as registered with the Board	1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore, Madhya Pradesh, 452018 Email: guptachayacs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore - 452010, M.P. Email: cirp.shreegeeta@gmail.com
11. Last date for submission of claims	28.11.2024 (Being 14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHREE GEETA TEXTILE



MILLS PRIVATE LIMITED on 13th November 2024, the order of which was received by the IRP on 14th November 2024.

The creditors of SHREE GEETA TEXTILE MILLS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 28.11.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Thanks & Regards



CHAYA GUPTA
Interim Resolution Professional
SHREE GEETA TEXTILE MILLS PRIVATE LIMITED
Registration No. IBB/PA-002/N 00984 /2020-2021/13133
AFA Valid till 30th June 2025

Date: 16.11.2024

Place: Indore

:

Modi should be ashamed of appeasement politics: Shah

Muslims Won't Ever Get Quota In Shivaji's Maha

Ahishik Choudhari, Bhaskar Mehare & Mazhar Ali

Nagpur (Yavatmal): Chandrapur: Raising the decibels in the last lap campaign blitz in Maharashtra, Union home minister Amit Shah questioned the front (UBT) chief Uddhav Thackeray on his Hindutva credentials on Friday, saying he should be 'terribly ashamed' of his 'appeasement' politics. Shah was speaking at a public rally at Umarikad in Yavatmal district.



At a poll rally in Maharashtra, Shah said PM Modi will amend waqf act regardless of stiff political opposition

Shah said, "Uddhav babu, on one hand you did not visit Ram Temple in Ayodhya and on the other you agreed to give Rs 1,000 crore to build mosques. Chalu bhari paani mein doob maro, doob maro (You should be greatly ashamed). I want to say to Rahul Gandhi, Sharan Pawar and Uddhav, that no matter how hard you try, you will not win the Waqf board claiming ownership of land. Don't you all agree the Waqf Act should be amended? I addressed the crowd at an evening rally after a resounding 'yes' from rallyists. Shah said 'No matter how much Uddhav and Sharan Pawar oppose it, Modi will amend waqf act'.

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promises. "He promised money into your account if they win Maharashtra, but Congress made a similar promise in Karnataka and Telangana, and it's not implemented. Shah said BJP's track record of fulfilling promises is unblemished. "Ladki Behn scheme is a roaring success and we have plans to raise its benefits at elections."

Taking potshots at the Nara Gandhi clan, Shah said Rahul's political career has failed to take off. "A plane named Rahul has crashed 20 times. Sonam is trying for the 21st time to help in its take-off, but I think it will crash at Nagpur airport."

PM's plane faces snag at Deoghar airport, delays his Delhi return

New Delhi: Prime Minister Narendra Modi's aircraft faced a technical issue at Deoghar airport in Jharkhand on Friday, causing a delay in his return to Delhi. The snag occurred after the PM attended an event in Bihar's Jammu, marking the 150th anniversary of tribal leader Birsa Munda, celebrated as Janjatiya Gaudiv Dives.

After flying by helicopter to Jammu and back, Modi's aircraft encountered a fault as it prepared for takeoff. The snag confirmed that the issue was detected while the Prime Minister was on board, prompting a halt. Efforts to rectify the problem were underway, leading to a delay of over two hours. A backup Indian Air Force plane was dispatched from Ranchi to ensure the Prime Minister's safe return to the capital.

MNS cancels Shivaji Park rally; a day left, UBT yet to get nod

Mumbai: MNS president Raj Thackeray Friday said he will not hold his closing election rally at Dadar's Shivaji Park on Sunday as the state urban development (UD) department is yet to grant his party permission for the event, reports Chaitanya Marathe.

Now, only Uddhav Thackeray-headed Shiv Sena (UBT)'s application seeking to host its rally at the iconic ground remains. Since the UD department hasn't given it nod so far, Sena (UBT) has begun preparations for MNS's closing rally at BMC on Sunday evening. Explaining his decision to cancel the Shivaji Park rally, Raj said, "I thought just over one day remains, god hasn't given permission. We have just 1.5 days, and still we need to hold the rally in 1.5 days." Instead, Raj said, he would visit assembly segments in Mumbai and Thane to canvass for MNS candidates on Sunday.

Cong moves EC for level-playing field as Rahul's copter stopped

New Delhi: With Rahul Gandhi stranded in Godda after his helicopter failed to take off on Friday afternoon, Congress complained to the Election Commission (EC) for an absence of level-playing field for the opposition, which is limiting the party's poll campaign in Jharkhand.

Rahul was to fly from Godda to Deoghar for an election rally but was told that his helicopter could not take off as PM Modi was in the vicinity. Congress's Jairam Ramesh wrote to the EC: "They (Rahul's team) have informed that due to the presence of other leaders in the vicinity, no-fly zone restriction had been put in place. In fact, due to the said delay all subsequent rallies of Delhi and Gandhi are now either being delayed or cancelled."

BJP won't talk about jobs, farmers, tribals; it's attempting to kill Constitution: Rahul

Ranchi: LSP leader of opposition Bharat Gadhoni Friday accused the Narendra Modi govt and BJP of attempting to 'kill' the Constitution while emphasising that Congress was fighting to protect the country and its people as he proposed a caste census in Jharkhand if the INDIA bloc were returned to office.

Rahul was speaking at his maiden rally in tribal heartland Santal Pargana for the second phase of the assembly polls on Nov 20. Santal Pargana has been in the spotlight as BJP has massed its alleged influx from Bangladesh a key plank, claiming most such illegal immigrants have settled in this region.

Rahul fashed his familiar rear-bound book on the Constitution and reiterated that BJP and RSS often speak along caste and communal lines to divide the nation. "I want to tell you BJP and RSS don't believe in the Constitution and its virtues. This isn't just a red-coloured book, it contains the values of Bharat-Ambodhar, Mahatma Gandhi, and the people of this country and its people, but Modi, BJP and RSS do just the opposite."

Posing questions to the PM and BJP, Rahul said, "They won't talk about unemployment, farmers' unrest, or the plight of tribals, OBCs, tribals, and other underprivileged communities." "Their only agenda is to create divisions among communities, castes, and religions because it's convenient for them to keep dividing the nation. They work for their billionaire friends like Adani and Ambani." Rahul said in his oft-repeated claims.

WESTERN RAILWAY - RATLAM DIVISION E-AUCTION FOR THE CONTRACT OF LEASING OF SLR COMPARTMENT

PUBLIC HEALTH ENGINEERING DEPARTMENT DIVISION SARADARPUR Notice Inviting Tender (2nd Call)

Wasra Deshmukh was best CM, knew tactics to head coalition govt

A year ago, Maharashtra deputy CM Ajit Pawar had revolved against his uncle Sharad Pawar and walked away with not just legislators but NCP's name and symbol. Despite his party's dismal performance in the Lok Sabha polls, he evaded confidence during an interview with TOI's Prafulla Marpakwar about the assembly poll outcome. Excerpts:

A few days ago, you said there was a meeting in Delhi in 2019 that was attended by Gautam Adani, Praful Patel, home minister Amit Shah, Sharad Pawar, Devendra Fadnis and you. Later, you said the meeting did take place but Adani did not attend it, while Sharad Pawar has confirmed Adani's presence.



TOI INTERVIEW

■ There is no question of a U-turn. If a fact meeting did take place, but Adani was not present. Several meetings were held in Delhi for govt formation, and I attended a few along with Praful Patel and others. I have no comments on the statement you made about the meeting. I was in a meeting in Maharashtra but I have no comments on the statement you made about the meeting. I was in a meeting in Maharashtra but I have no comments on the statement you made about the meeting.

■ We will implement the Laddi Bill in the next session. We have made a budgetary provision of Rs 76,000 crore for all the schemes. Our total budget outlay stands at Rs 6.5 lakh crore, while expenditure on salary, pension and interest on loans stands at Rs 3.5 lakh crore. So I feel our financial situation is quite sound to meet the expenditure. On the contrary, it would not be possible for MVA to implement the 'Tiruganams' if the total cost of the guarantee will be Rs 3.5 lakh crore. We have geared up our revenue mobilization and will enhance GST mobilization, stamp duty and registration and excise duty on liquor products.

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■ Are you in the race for the CM's post? ■ I am not in the race. The CM will be decided after results are out, at the meeting of the Maharashtra legislature. ■ During LS polls, your party's performance was dismal, you won only one seat out of four you contested. ■ Post-LS polls, the situation has changed, voters will certainly vote for Mahayuti candidates. People have realized Mahayuti will deliver results. ■ During LS polls, particularly the issue of reservation, have changed, which will help Mahayuti improve its tally.

Cong doesn't have a blueprint for caste census: Rajnath

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There are nearly 8,000 castes. Congress does not have a blueprint on how they plan to implement caste-based reservations, and which caste gets how much reservation. They are only focusing on the people. Singh said at a rally in Khajuri.

WESTERN RAILWAY - RATLAM DIVISION E-TENDER NOTICE

Denied ticket, JMM's Liti para MLA joins BJP

KARNATAKA POWER TRANSMISSION CORPORATION LIMITED

Kerala Maritime Board (A Statutory Board of Govt. of Kerala)

FORM A PUBLIC ANNOUNCEMENT

Enquiry No. KPTCL/2024-25/SSWORK_INDENT1464

